

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:5378
ANSWERED ON:29.04.2013
VILLAGES INSIDE NOTIFIED TIGER RESERVES
Meghwal Shri Arjun Ram

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the total number of villages existing inside the notified Tiger Reserves in the country;
- (b) the steps taken by the Government to ensure avoidance of unnecessary provocation by the village dwellers in the country;
- (c) the total number of poaching cases reported in the country; and
- (d) the action taken by the Government against the guilty persons?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) The details of villages located inside the core/critical tiger habitat of tiger reserves, as reported by States, are at Annexure-I.
- (b) The village relocation from the core/critical tiger habitat is done on a voluntary basis under mutually agreed terms and conditions, as per provisions contained in the Wildlife (Protection) Act, 1972 and Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, with an enhanced package of Rs. 10 lakhs per family. Detailed guidelines have been issued in this regard.
- (c) The details of tiger poaching, as reported by States, during 2012 and current year are at Annexure-II.
- (d) The day-to-day management and implementation of the Wildlife (Protection) Act, 1972 is done by the States, hence information on action taken against individual offender is not collated at the Government of India level.